

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3427 of 2021

Bam Bam Rai @ Amlesh Rai.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Prashant Kumar Rai, Advocate
For the State : Mrs. Anuradha Sahay, A.P.P.

02/5-4-2021

Heard the parties.

So far as defect no. 9 (i) is concerned, the same is ignored.

The petitioner is an accused in connection with Jamua P.S. Case No. 75 of 2018, G.R. No. 712 of 2018.

Huge quantity of foreign liquor was recovered from a pick up van, which met with an accident. One person was apprehended, who disclosed that liquor was to be unloaded in the house of the petitioner.

The petitioner seems to have been implicated on the confession of the co-accused-Praveen Kumar @ Mantu Mandal who has already been granted bail by this Court in B.A. No. 4816 of 2018 and that the petitioner is in custody since 22.10.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st class, Giridih in connection with Jamua P.S. Case No. 75 of 2018, G.R. No. 712 of 2018.

(Rongon Mukhopadhyay, J)

Rakesh/-